

ITEM NO.6                      Court 1 (Video Conferencing)                      SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.643/2015

ALL INDIA JUDGES ASSOCIATION                      Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.                      Respondent(s)

(LEARNED ATTORNEY GENERAL FOR INDIA AND SHRI K. PARAMESHWAR,  
ADVOCATE AS AMICUS CURIAE)

(IA No. 166723/2021 - EXEMPTION FROM FILING AFFIDAVIT & IA No.  
166720/2021 - EXTENSION OF TIME)

Date : 06-01-2022 This Writ Petition along with applns. were called  
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

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Mr. Abhinav Mishra, Adv.  
Ms. Nishi Sangtani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Gourab Banerji, learned Senior counsel appearing for the petitioner – All India Judges' Association, Mr. V. Giri, learned Senior counsel appearing for the All India Retired Judges' Association, Mr. Jaideep Gupta, learned Senior counsel appearing for the Calcutta High Court, Mr. K. Parameshwar, learned *Amicus Curiae*, Mr. K.K. Venugopal, learned Attorney General for India and other learned Senior counsels/learned counsels appearing for the States/Union Territories/High Courts at length.

We find that it would be appropriate for us to decide the first two issues on priority basis, i.e., one relating to Pay Scales to the subordinate Judiciary and the other relating to pensionary/retiral benefits, keeping in mind the long pendency of these two issues.

In view of the above, we direct all the State Governments/Union Territories to give their objections in writing in a short written note to the learned *Amicus Curiae* on his e-mail id [vakil.parameshwar@gmail.com](mailto:vakil.parameshwar@gmail.com) so as to enable him to prepare a comprehensive report containing such objections and the Commission's observations in relating to such objections, if any.

Learned Attorney General for India wants to give his short written objections in the matter and he has informed us that on behalf of Union of India, Mr. K.M. Nataraj, learned Additional Solicitor General would give objections.

All the objections must reach the learned *Amicus Curiae* and this Court preferably within a period of one week from today to enable us to fix a date for passing appropriate Orders in the matter.

Application filed by the learned *Amicus Curiae* seeking exemption from filing notarized affidavit is allowed.

Taking into consideration the averments made in the application filed by the learned *Amicus Curiae* seeking extension of time for continuity of the Commission and enable it to file final Report, time is extended for another period of three months.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)